

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4116
ANSWERED ON:21.03.2013
OBJECTIONS OVER AIBP
Mohan Shri P. C.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a number of States have raised any objections on implementation of irrigation projects under the Accelerated Irrigation Benefit Programme (AIBP);
- (b) if so, the details thereof;
- (c) whether the Government proposes to make amendments in the said programme taking cognizance of the objections raised by the States in regard to the implementation of the said programme;
- (d) if so, the details thereof; and
- (e) whether any steps are being taken by the Union Government for the allocation of funds to States for the modernization of canals and if so, the details thereof?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) to (c) No Madam. However, performance of the Accelerated Irrigation Benefits Programme (AIBP) is reviewed by the Ministry of Water Resources from time to time with the respective State Governments in order to achieve further improvement in its implementation.

Shortcomings in the implementation of AIBP are generally addressed during monitoring visits by Central Water Commission (CWC) field offices. Various bottle necks which affect the implementation of AIBP are brought to the notice of implementing agencies and others concerned. State Governments are supposed to submit action taken report resolving bottle necks reported by CWC.

(d) Changes in quantum of Central Assistance (CA), simplification of the procedure for approval for the projects are among the suggested reforms in the proposals for XII Plan.

(e) Government of India provides assistance for Extension, Renovation and Modernization (ERM) projects under Accelerated Irrigation Benefit Programme (AIBP) including modernization of canals.